

**HIGH COURT OF JAMMU AND KASHMIR****(Office of the Registrar General at Srinagar)**

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**Subject: Contribution to Distress Relief Fund of the Chief  
Minister of Kerala.****ORDER**No: 676Dated: 27/08/2018

Vide Resolution dated 24<sup>th</sup> of August, 2018,  
Hon'ble the Full Court has been pleased to resolve as  
under:

1. Hon'ble the Chief Justice and all Hon'ble Judges of the High Court of Jammu and Kashmir may make a contribution of Rs. 25,000/- each for the Distress Relief Fund of the Chief Minister of Kerala.
2. All the District Judges of the State of J&K may contribute Rs. 15,000/- each for the Distress Relief Fund of the Chief Minister of Kerala.
3. All Sub-Judges /Civil Judges (Senior Division) may contribute Rs. 10,000/- each for the Distress Relief Fund of the Chief Minister of Kerala.
4. All Munsiffs/Civil Judges (Junior Division) may contribute Rs. 7500/- each for the Distress Relief Fund of the Chief Minister of Kerala.
5. All the Gazetted officers of the High Court Staff and Gazetted Staff of the Subordinate Courts may contribute Rs.5000/- each for the Distress Relief Fund of the Chief Minister of Kerala.
6. All Non-gazetted staff of the High Court and Subordinate Courts may contribute one day's salary for the Distress Relief Fund of the Chief Minister of Kerala.
7. Registrars (Judicial) of both the Wings of the High Court of Jammu and Kashmir at Jammu and Srinagar, after collecting the amount of contribution so made at their respective Wings, shall credit the same in the Bank Account opened for the purpose under intimation to the Registrar General.

8. All the Principal District and Sessions Judges of the Districts of the State of J&K, after collecting the amount of contribution relating to their respective Districts, shall also credit the same in the Bank Account opened for the purpose under intimation to the Registrar General.
9. On getting the deposit in the aforesaid Bank Account, the Registrar General shall issue a consolidated cheque of the entire deposited amount for making payment in favour of Distress Relief Fund of the Chief Minister of Kerala for aforesaid purpose."

In view of the aforequoted resolution, all the Judicial Officers, the Officers and the Staff of the Registry and Staff of the Subordinate Judiciary are requested to make the requisite contribution in the manner laid down in the resolution and the same be credited in the Current Account No.0406010100000038 maintained with the J&K Bank Ltd., High Court Complex, Jammu.

**By Order**

(Sanjay Dhar)  
Registrar General

No: 3457553/R-9

Dated: 27/08/2018

**Copy of the above forwarded to:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar for information of Hon'ble the Chief Justice.
2. Secretary to Hon'ble Mr. Justice \_\_\_\_\_  
.....for information of his Lordship.
3. Registrar Vigilance, High Court of J&K, Srinagar,
4. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
5. All the Principal District & Sessions Judges of the State of J&K,  
..... for information and compliance.
6. CPC e-Courts, High Court of J&K, Srinagar for information with the request to upload the same on the official website of J&K High Court.

Registrar General